

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 701 of 1992

Allahabad this the 19th day of July, 2000

Hon'ble Mr. S.K.I. Naqvi, Member (J)  
Hon'ble Mr. S. Biswas, Member (A)

Santosh Kumar Singh, Son of Shri Ram Naresh Singh, aged about 35 years, resident of Ram Janki Bhawan, Dalpath Bhugu Ashram, Ballia, presently posted as Clerk in the Punjab National Bank, Maho Singh Branch, Aurai, District Varanasi.

Applicant

By Advocate Shri D.C. Saxena

Versus

1. Union of India through the Secretary, Ministry of Personnel, Government of India, New Delhi.
2. The Secretary, Karmchari Chayan Ayog (Staff Selection Commission), Block No.12, C.G.O. Complex, Lodhi Road, New Delhi-110003.
3. Regional Director, Karmchari Chayan Ayog, Central Regional Office, 8-Beli Road, Allahabad-211002.
4. Deputy Director, Karmchari Chayan Ayog, Central Regional Office, 8, Beli Road, Allahabad-211002.

Respondents

By Advocate Shri Prashant Mathur

ORDER (Oral)

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

Shri Santosh Kumar Singh-applicant, on being relieved from Indian Air Force, joined Punjab National Bank after obtaining the benefit of age relaxation as available to the ex-service man. After

*S.C. 1*

having obtained and enjoyed this age relaxation the applicant wishes to get the same age relaxation to appear in Staff Selection Commission Examination, which has been declined by the respondents, therefore, he has come up before the Tribunal.

2. The respondents have contested the case and filed the counter-reply.

3. Heard, the learned counsel for the rival contesting parties and perused the record.

4. Annexure C.A.-1 is very clear on the point that once an ex-service man has joined the government job on civil side after availing of the benefits given to him as an ex-service man for his <sup>man</sup> re-employment, his ex-service/status for the purpose of re-employment in the government, ceases.

Shri D.C. Saxena, learned counsel for the applicant has unsuccessfully tried to meet the position with the mention that banking service is not the civil service and, therefore, the age relaxation allowed to the applicant in the banking service, cannot be taken as age relaxation in a job on civil side. This position has been clarified by the Circular dated October, 1989, copy of which has been annexed as annexure C.A.-2 to the counter-affidavit. According to which a job in nationalised bank is to be considered as employment on the civil side.

*S.C.S.*

:: 3 ::

5. For the above, we find the O.A. is devoid of merit, hence dismissed. No order as to costs.

*S. N.*

Member (A)

*/MoMo/*

*S. C. M. A. G.*

Member (J)